

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:1490
ANSWERED ON:22.08.2007
"E - WASTE RECYCLE PLANTS"
Owaisi Shri Asaduddin

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (d) whether some Multi-National Companies (MNCs) have shown interest in e-waste recycle plants in India;
- (e) if so, the details thereof; and
- (f) the action taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (c) Some Indian entrepreneurs/agencies have shown interest in setting up e-waste recycling units with some collaboration from outside. The Government of India, Ministry of Environment and Forests have notified the Hazardous Waste (Management and Handling) Rules 1989 as amended in 2000 and 2003 under the Environment (Protection) Act, 1986. These rules regulate collection, storage, treatment, disposal and import of hazardous wastes which includes e-waste. In this context, the Central Pollution Control Board (CPCB) has also undertaken the task of preparation of guidelines entitled "Environmentally Sound Management of E-waste", for the State Pollution Control Boards and Pollution Control Committees of the Union Territories and the industries for handling e-waste. A Task Force has been constituted by the Ministry of Environment and Forests for finalization of these guidelines.